

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

(IB)-439/ND/2017

**In the matter of :**

**CJ Darcel Logistics Ltd**

**....PETITIONER**

**Vs.**

**Hindustan Paper Corporation Ltd**

**..RESPONDENT**

**SECTION :**

**Under Section 9 of IBC, 2016**

**Order delivered on 14.12.2017**

**Coram :**

**R. VARADHARAJAN,**

**Hon'ble Member (Judicial)**

**For the Petitioner**

**: Mr. Manu Beri, Advocate**

**For the Respondent/Cor. Debtor**

**: Mr. Poonam Agarwal, Advocate**

**Mr. Dilip Agarwal, Advocate**

**For the RD (N)**

**:**


**ORDER**

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the Corporate Debtor that an application has been filed for the extension of time vide diary No.3123 dated 11.12.2017. However, it is seen from the records that vide order passed by this Tribunal on 16.11.2017, 10 days was granted to the Corporate Debtor to file its reply and in relation to the said period, extension is sought by the Corporate Debtor. However, the application is not available on record even though an advance copy of the same has been served upon the petitioner.

It is also represented by the Corporate Debtor that serious efforts are being made to settle the matter with the petitioner in relation to the claim. Taking into consideration the said representation, 10 days time is granted finally to the Corporate Debtor to file its reply and rejoinder to be filed within a period of 7 days thereafter.

List finally on 17.1.2018

Surjit

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**